### CLOSURE OF < OAL MINES IN BIHAR

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1573. SHRI SALIL KUMAR GANGULY : SHRI MONORANJAN ROY: SHRI SASANKASEKHAR SANYAL :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) the total r umber of workers rendered jobless due to the closure of the National Coal Development Corporation coalmines, Giridih, Hazaribagh District, Bihar;
- (b) whether tley have been retrenched or transferred to other N.C.D.C. mines after the agreement with their union and mai agement;
  - (c) if so, the details thereof; and
- (d) the steps tiken by Government to provide them vith employment?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METAL 3 (SHRI NITI RAJ SINGH CHAL DHARY):
(a) to (d) The Giridih co il mines of National Development Corporation are still working bm the various inclines/ pits in the colliery are being closed as an I when the reserves in them get exh lusted. The strength of workers was a jout 3900 on 15-4-69. The gradual rec uction over the year was effected through (i) natural wastage like retirement, death, resignation etc: (ii) re-deployment in other projects; and (iii) the voluntary retirement scheme speciall introduced for the purpose by N.C D.C.

# IMPLEMENTA ION OF WAGE BOARD RECO IMENDATIONS

1574. DR. K MATHEW KURIAN:
SHRI SASANKASEKHAR
SANVAL:
SHRI MONORANJAN ROY:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that Wage Board recommendations in regard to fixation of categories and other service conditions of the workers in the National Coal Development Corpora-

tion mines have not yet been implemented:

- (b) if so, the reasons thereof; and
- (c) when it is proposed to take steps to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY): (a) No, Sir. All the recommendations of the Coal Wage Board as accepted by Government have been fully implemented by the National Coal Development Corporation. In addition, the monthly rated employees who were in service prior to 15-8-1967, and who opted for the Wage Board scales have been allowed as a special case to retain ihe privileges of leave, holidays, transfers etc. which they were enjoying earlier.

(b) and (c) Do not arise.

### GRATUITY SCHEME FOR NCDC COLLIERIES

1575. DR. K. MATHEW KURIAN: SHRI SASANKASEKHAR SANYAL:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) whether Government propose to enact a legislation to provide a uniform gratuity scheme for the employees of the National Coal Development Corporation collieries and mines;
  - (b) if so, the details thereof;
- (c) whether Government have received any representation or memorandum from the workers in this regard; and
  - (d) if so, the action taken thereon?

TH\*E MINISTER OF STATE IN THE OF PETROLEUM MINISTRY AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY): (a) to (d) The introduction of a Gratuity Scheme as recommended by the Coal Wage Board for the workers in the coal industry in general is being processed. The National Coal Development Corporation has, however, got a gratuity scheme of its own which was earlier applicable to the monthly rated workers and which has since been extended J to the dailyrated and piece-rated wor-' kers from 1-1-1970. The salient features

of the N.C.D.C. Gratuity schemes are as follows:—

- 1. The gratuity shall be admissible for good, efficient and faithful service in the following circumstances:
  - (a) Discharge on abolition of post:
  - (b) Permanent incapacity due to bodily or mental infirmity;
  - (c) Death;
  - (d) Superannuation;
  - (e) Retirement after 30 years qualifying service; provided that in

- the case of (a), (b) and (d) referred to, gratuity shall be admissible only after five years of qualifying service.
- 2. Gratuity will be equal to 15 days' emoluments for each completed year of service subject to a maximum of 15 times of the emoluments or Rs. 24,000 whichever is less.
- 3. In the case of death, the amount of gratuity will be calculated as at (2) above or as mentioned below whichever is more:

- During the 1st year of Service.
- 2 months emoluments
- (ii) After one year but before 5 years service.
- 6 months emoluments
- (iii) After completion of 5 years service.
- 12 months emoluments

Reduced by the amount of Corporation contribuion together with interest thereon standing to the credit in the Contributory Provident Fund Account of the Employee (The Corporation's contribution will also include the amount of gratuity admissible under Rule 2(6) of the \*Workmen's Contributory Provident Fund Rules)

#### \*To be omitted if not applicable.

The gratuity scheme has been extended to the daily-rated and piece-rated workers as a temporary measure and will be replaced by the scheme that may be introduced by the Government

# OPENING OF NEW COAL PITS IN GIRIDIH, BIHAR

1576. SHRI MONORANJAN ROY:

SHRI SALIL KUMAR GANGULY:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

- (a) whether Government propose to explore the possibility of getting coal in Keharbari and Sri Rampur area of Giridih, Hazaribagh District, Bihar by opening of new pits;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY): (a) to (c) This question has been thoroughly examined by several Committees, the latest of which, gave a report in 1968. This Committee confirmed that the reserves of good quality coal in Kurhur-baree & Serampore areas of Giridih are

almost exhausted and there is no possibility of economic extraction thereof. There can therefore be no question of opening new pits in that area.

# RETRENCHMENT OF COAL-MINE WORKERS IN BOKARO COLLIERIES

- 1577. SHRI M. ASAD MADANI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :
- (a) whether it is a fact that a number of coal miners employed by a local contractor of the N.C.D.C. Ltd. at Bokaro Colliery in Bihar have been rendered jobless due to retrenchment since over a year:
- (b) whether any *Dharna* was staged by these workers at the office of the Area General Manager of the B&K group of Collieries recently;
- (c) whether Government have received any memorandum on behalf of these workers in this regard; and
- (d) if so, what steps have been taken to provide jobs to these workers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY):
(a) Yes, Sir. About 243 workers who were employees of a contractor of the National